

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

...

this the 8th day of January 2003.

Dirary No. 4735 of 2002.

IN

O.A. No. 1576 of 2003.

HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)

1. S.C. Verma, S/o Shri Gulab Singh.
2. S.K. Kulshrestha, S/o Sri J.P. Kulshrestha.
3. P.B. Sinha, S/o late Sri K.B. Sinha.
4. K.N. Chaoudhary, S/o late R.R. Choudhary.
5. D.P. Singh, S/o Sri B.P. Singh.

presently posted under Chief Controller, N.R. Tundla.

Applicants.

By Advocate : Sri A. Rajendra.

Versus.

1. Union of India through General Manager (P), N.R., Baroda House, New Delhi.
2. The Divisional Railway Manager, N.R., D.R.M. Office, Allahabad.
3. The Divisional Personnel Officer, N.R. D.R.M. Office, Allahabad.
4. The Senior Divisional Operating Manager, N.R., D.R.M. Office, Allahabad.

Respondents.

By Advocate : Sri R.P. Singh brief holder for Sri B.P. Singh.

O R D E R (ORAL)

This O.A. has been filed by as many as five applicants, who have claimed a direction to the respondents to count the period of officiating service rendered by them as ad hoc Section Controller in fixing their seniority as Section Controllers or to direct the respondent no.2 to decide the last representation of the applicants dated 10.5.2002.

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2. It is submitted by the applicants that they were initially recruited as Assistant Station Master through Recruitment Board, Allahabad on 5.1.80, 3.2.83, 15.7.82, 18.3.78 and 8.12.82 respectively. The next promotion of the applicants is Section Controller in the grade of Rs.1400-2600 (RPS) now Rs.5500-9000, which is to be filled-up ~~from~~ amongst the Assistant Station Masters, Yard Masters and Guards through a Limited Departmental Competitive Examination. <sup>were</sup> The grievance of the applicants is that there ~~are~~ number of vacancies and looking to the urgent need to work as Section Controller, the respondents after completing the necessary procedure and interview posted the applicants on the post of ad hoc Section Controller w.e.f. 21.4.88, 3.12.87, 30.12.87, 16.8.87 and 25.2.90 respectively. They have discharged their duties on the post of ad hoc Section Controller continuously till their regular selection on 18.7.1997. They have further submitted that all the applicant were duly selected by notification dated 8.7.97 and were regularly promoted on 18.7.97 as Section Controller. They have further submitted that they were paid officiating allowance as per the directions of the Tribunal's order dated 27.7.2001. The grievance of the applicants is that even though they have represented to the authorities by filing Annexure A-2 and Annexure A-3 annexed with the O.A. on 22.2.2002 and 10.5.2002, but till date, the respondents have not passed any final order thereon. Thus, they have claimed in the alternative that a direction be given to the respondents to decide their representation within a stipulated period of time.

3. Sri R.P. Singh brief holder for Sri B.P. Singh files Vakalatnama on behalf of the respondents. However, I think that this case can be disposed off at admission stage itself by giving a direction to the respondents to decide the pending representations given by the applicants which are annexed as Annexure A-2 & A-3 to the O.A. within a period

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of three months from the date of receipt of copy of this order under intimation to the applicant, by a reasoned and speaking order.

4. With the above directions, the O.A. stands disposed off with no order as to costs.



MEMBER (J)

GIRISH/-